

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).16557/2023

(Arising out of impugned final judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court of Judicature at Allahabad)

RAJENDRA BIHARI LAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(WITH IA No. 264056/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 264057/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Vidhi Thakar, Adv.
Ms. Pallavi Sharma, AOR

For Respondent(s) Mr. Akshay Amritanshu , AOR
Ms. Garima Prashad, Sr. Adv.
Mr. Samyak Jain, Adv.
Mr. Ayush Raj, Adv.

Mr. Abhishek Vikram, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 3 May 2024.
- 2 Pleadings be completed in the meantime.
- 3 Interim order to continue till the next date of listing.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR